

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Ms. Neerja Mathur, Member (Ex- officio)**

Petition No. 183/MP/2013

Sub: Petition under section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003 and regulations of the Central Commission in respect of sale and purchase of power from the Gas Power Station (1967.08 MW) of the petitioner to Maharashtra State Electricity Distribution Company Limited.

Date of Hearing : 15.4.2014

Petitioner : Ratnagiri Gas and Power Private Limited

Respondent : Maharashtra State Electricity Distribution Company Limited.

Parties present : Shri M.G. Ramachandran, Advocate, RGPPL
Ms. Anushree Bandhari, Advocate, RGPPL
Ms. Poorva Saigal, Advocate, RGPPL
Shri S.K. Samui, RGPPL
Shri Pravin Gaturvedi, RGPPL
Shri Vikas Singh, Senior Advocate, MSEDCL
Ms. Puja Priyadarshni, Advocate, MSEDCL

Record of Proceedings

With the consent of learned counsels for the parties, the Commission directed to list the petition for hearing on 1.5.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)